

( B.R )

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. No. 669/94.

Dt. of Decision : 12.7.94.

1. A. Jaraya Reddy	26. P. Munuswamy
2. P. Lakshmamma	27. M. Jagadeswara Rao
3. P. Rangaiah	28. M. Narayana Reddy
4. G. Jayarami Reddy	29. P. Munuswamy
5. M. Krishna Reddy	30. M. Subba Reddy
6. A. Muniswami Reddy	31. A. Ankamma
7. A. Pulla Reddy	32. R. Sundararamaiah
8. A. Chandra Reddy	33. M. Ramaiah
9. M. Venu Reddy	34. P. Govinda Swamy
10. E. Eswaramma	35. G. Gangaiah
11. T. Somaiah	36. V. Chenchamma
12. A. Krishna Reddy	37. A. Subbaiah
13. M. Nallaiah	38. N. Chenchaiah
14. A. Govindu Reddy	39. K. Ramaiah
15. M. Kameswara Rao	40. M. Chennaiah
17. P. Chandrapa Sekharia	41. N. Munuswamy
18. Ch. Yerrappa Reddy	42. Sk. Masthan Bhi
19. T. Kondaiah	43. P. Govardhana Reddy
20. T. Raghupathi	
22. V. Raghava Reddy	
23. M. Subba Reddy	
24. P. Jaraya Reddy	
25. E. Govardhana Reddy	

.. Applicants.

Vs

1. The Administrative Officer (Recruitment), Shar Centre, (Govt. of India, Dept. of Space), Sriharikota, Nellore Dist. 524 124.
2. The Controller, Shar Centre, (Govt. of India, Dept. of Space), Sriharikota, Nellore Dist. 524 124.
3. The Head, Personnel and General Administration, Shar Centre, Sriharikota, Nellore - 524 124.

.. Respondents.

Counsel for the Applicants : Mr. M. Subramanyam  
Counsel for the Respondents : Mr. M. Subramanyam

CORAM:

THE HON'BLE SHRI M.V. MARIKANJ : MEMBER (ADMN.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

DA 669/94.

Dt. of Order: 12-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Sri A.V.Haridasan, Member (J) ).

\* \* \*

The 44 applicants in this case have filed this application for the declaration that the action of the Respondents in not extending the benefit under the scheme framed by the Government of India in O.M.No.51016/2/90-Estt to them dt.10-9-93/ is illegal and contrary to law and for a direction to the Respondents to confer on the applicants

..... 10-9-93 the date on which the scheme took effect with consequential benefits.

2. It was averred in the applicant that the first applicant on behalf of all the applicants made a representation seeking the implementation of the scheme in their favour on 1-3-1994 and that the applicants have filed this application finding no response to it.

3. As the representation itself has been made only on March, 1994, we find that the applicants have been a little hasty in rushing to the Tribunal. However, when the application came up for admission, Sri N.R.Devraj, learned senior standing counsel for the Respondents fairly agreed that the application may be disposed of with proper direction in regard

*(Signature)*

....3.

*2nd fl.  
MD*

Copy to:

1. The Administrative Officer, (Recruitment), Shar Centre, (Govt. of India, Dept. of Space), Sriharikota, Nellore District - 524124.
2. The Controller, Shar Centre, (Govt. of India, Dept. of Space) Sriharikota, Nellore District 524 124
3. The Head, Personnel and General Administration, Shar Centre, (Govt. of India, Dept. of Space) Sriharikota, Nellore - 524 124. *Block No.2, Flat No.6, Baghlingampet,*
4. One copy to Mr. M. Subrahmanyam, Advocate, ~~████████~~, Hyderabad-44.
5. One copy to Mr. N. R. Devraj, Sr. CGSC., CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

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22/7/94

to the disposal of the representation within a time frame. This suggestion is acceptable to the learned counsel for the applicants also. In the result, in view of the submission by the counsel at the bar, we admit the application and dispose it of with the following directions :-

- (a) the respondents are directed to consider the representation made by the applicants on 1-3-94 and dispose it of with a speaking order within a period of three months from the date of communication of this order;
- (b) in case the representation is not readily traceable with the Respondents, it is directed that the submissions made in this O.A. may be treated as representation for the purpose of disposal as directed in clause (a).

4. The Registry is directed to enclose a copy of the Original Application along with the copy of the order, to be supplied to the Respondents. There is no order as to costs.

*[Signature]*  
(R.RANGARAJAN)  
Member (A)

*[Signature]*  
(A.V.HARIDASAN)  
Member (J)

Dated: 12th July, 1994.  
Dictated in Open Court.

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*[Signature]*  
DEPUTY REGISTRAR (J)

contd...

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Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 12.7.94

ORDER/JUDGMENT. ✓

~~M.R.P./C.P.NO.~~

O.A.NO. 669/94 <sup>in</sup> ✓

T.A.NO.

~~(U.P.NO.)~~

~~Admitted and Interim Directions  
Issued.~~

~~Allowed.~~

~~Disposed of with directions.~~

~~Dismissed.~~

~~Dismissed as Withdrawn.~~

~~Dismissed for Default.~~

~~Rejected/Ordered.~~

~~No order as to costs.~~ ✓

